

Board and similar boards should be handed over to this ICAR. Therefore, I would like the hon. Minister concerned to make a categorical statement in regard to the future of this Coffee Board.

Mr. Speaker: Here, the proposal is for election of two Members to the Coffee Board, and not for winding it up.

Shri Ranga: Why is this House invited to go through this farce of elections, if it is going to be wound up?

The Minister of Finance (Shri T. T. Krishnamachari): Only Parliament can dissolve it. Nobody else can do it.

Mr. Speaker: It is a statutory board. Only Parliament can dissolve it.

Shri Ranga: But then they have got proposals, I am to'd. I would like them to tell us what the latest position is.

Shri A. P. Jain (Tumkur): Now that the matter has come before the House, I want to associate myself with the observations made by Shri Ranga.

The commodity committees have functioned very efficiently, and it is a matter of policy, and when Parliament is meeting, I think it was but appropriate for the Minister to have first consulted Parliament before taking such a radical step. I do not want to cast any reflection on the ICAR, but nonetheless the fact is that we have been following a system which involves a number of commodities, and I trust that before this decision is finalised, this House will be taken into confidence.

Shri Hari Vishnu Kamath (Hoshangabad): On the same, rather connected matter . . .

Mr. Speaker: It is not any question of winding up. It is only that two Members be elected.

Shri Hari Vishnu Kamath: I know the motion that is moved. I want to comment on that.

I invited your attention and that of the House the other day to this matter. Will you kindly look at the motion in Hindi. Hindi is mongrelised again. "Coffee Board" has been translated into क़हवा बोर्ड Board is 'बोर्ड' but coffee is 'क़हवा'

Mr. Speaker: We are not here to comment upon translations.

Shri Hari Vishnu Kamath: Why not? It is before us. It is on the Order Paper. It should be either काफ़ी बोर्ड or क़हवा मंडल ।

Mr. Speaker: He may read the English one. The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board."

The motion was adopted.

(ii) CENTRAL SILK BOARD

Shri S. V. Ramaswamy: Sir, I move:

"That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct four members from among themselves to serve as members of the Central Silk Board, for the next term commencing from the 3rd May 1965."

Mr. Speaker: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among

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themselves to serve as members of the Central Silk Board, for the next term commencing from the 3rd May, 1965."

The motion was adopted.

Mr. Speaker: If Mr. Kamath has objection to something in Hindi, he may read the English version.... (Interruptions.)

Shri Hari Vishnu Kamath: I have no objection to English words being retained. But let there be some method in our madness.

Mr. Speaker: We have just begun. If we are making mistakes, we will profit by these mistakes.

Shri H. N. Mukerjee (Calcutta Central): This is a paper which comes out with your imprimatur. I remember that he was mentioning this particular equivalent in Hindi for the word coffee even earlier. Now, is this expression '*kahwa*' the one used for coffee by the Hindi people in this country?

Shri Kapur Singh (Ludhiana): May I say a word about this *kahwa*?

Mr. Speaker: It must not be taken too seriously.

श्री किशन पटनायक (सम्बलपुर) :
काफ को सिर्फ हिन्दुस्तान में ही नहीं बाहर
भी कहवा कहते हैं ।

Mr. Speaker: I do not think this *kahwa* or coffee is so stimulating to all members. It is a simple matter. It has been used by the Law Ministry in some Bill and we had to follow it. If the hon. Members can suggest us something better, we would adopt it.

Shri Hari Vishnu Kamath: Retain the words 'coffee Board'. Board is board there.

Shri Hem Barua (Gauhati): It is a hybrid marriage between *kahwa* and board, something extraordinary.

Mr. Speaker: If we begin to criticise and comment on this, there would be no end to it. We take up the Kerala Budget now.

Shri Kapur Singh: Since so many comments have been made about this word, may I be permitted to say a word about it?

Mr. Speaker: I do not think it requires any discussion now. The Kerala Budget. Shri Kappen may begin.

Shri Hari Vishnu Kamath: Sir, on a point of order.

Mr. Speaker: Let him begin.

Shri Hari Vishnu Kamath: The motion on the budget is not in order, he cannot begin.

12.23 hrs.

KERALA BUDGET—GENERAL DISCUSSION; DEMANDS FOR GRANTS ON ACCOUNT (KERALA), 1965-66 AND; SUPPLEMENTARY DEMANDS FOR GRANTS (KERALA), 1964-65—*contd.*

Mr. Speaker: Mr. Kapur Singh may raise his point of order. He will have preference because he had written to me in the morning.

Shri Hari Vishnu Kamath (Hoshangabad): I have no objection.

Shri Kapur Singh (Ludhiana): May I refer to *kahwa* board now, in the first instance, Sir?

Mr. Speaker: No. He may proceed with his point of order on the Kerala Budget.

Shri Kapur Singh: Sir, I wish to raise a point of order under Rule 376 of the Rules of Procedure and Conduct of Business in Lok Sabha with regard to the presentation and discussion of this Budget in the House. Under article 356 of the Constitution